## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 45 of 2018 in C.P. (I.B) No. 19/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

Name of the Company:

Anshuman Chaturvedi, RP.

V/s.

IDBI Bank Ltd & ors.

Section of the Companies Act:

Section 33 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

**REPRESENTATION** 

<u>SIGNATURE</u>

1. AKSHAT KHARE

Advocate

Applicat RP

A.A.

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## <u>ORDER</u>

Learned Advocate Mr. Akshat Khare i/b Monson Le Exparts present for Applicant. None present for Respondents in IA 45/2018.

Learned Counsel appearing for applicant represented that no appeal is filed against the order dated 22.12.2017 passed by this tribunal in IA 393/2017.

Applicant is directed to issue notice of date of hearing along with copy of this order on representative of Corporate Debtor and shall file proof of service.

List the matter on 09.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 1st day of February, 2018.